

that was being prepared by the Naga hostiles for us?

Shri Swaran Singh: I am sorry that by using this expression, we give them the type of authority or feeling which probably they also do not claim. We should never use expressions like diplomacy when we are dealing with our own people. It will be wrong to make any such suggestion. We might feel unhappy about various things that they have said. But if we are quite clear about the stand that we take, we need not be unnecessarily irritated if others pitch their demands at a high note. We can take note of it and can hold our own. Let us not be irritated about small things. About the various points mentioned by the hon. Lady Member, they did raise those points, but ultimately they did not press them. For instance, Mr. Shilu Ao is there in our team. We do not accept any international authority of any type. So, let us not try really to argue for them and create a feeling in the country which is certainly not countenanced by the Government.

श्री प्रकाशबोर शास्त्री (बिजनौर) : नागा नेताओं के जिस वर्ग विशेष के साथ यह शान्ति वार्ता चल रही है उस की भारत विरोधी गतिविधियों को ध्यान में रखते हुए श्री गुणदेविया और असम के राज्यपाल श्री विष्णु सहाय ने अपनी राय सरकार को दी है कि यह शान्ति वार्ता सफल होने की आशा नहीं है जबकि श्री जयप्रकाश नारायण और दूसरे राजनीतिक नेताओं की राय यह है कि नहीं, इस वार्ता को चालू रखा जाय; सरकार दोनों में से किस के सुझाव से प्रभावित है और कब तक इस बारे में अन्तिम निर्णय ले लिया जायगा ?

श्री स्वर्ण सिंह : इस तरह की कोई बात नहीं हुई इसलिए दूसरा सवाल पैदा नहीं होता है ।

1478(Ai) LSD—5.

Some hon. Members rose—

Mr. Speaker: Hon. Members know that only those who have signed the notice are allowed to put questions.

12.11 hrs.

RE. CALLING ATTENTION NOTICE

(Query)

श्री प्रकाशबोर शास्त्री (बिजनौर) : अध्यक्ष महोदय, मैं एक दूसरी बात निवेदन करना चाहता हूँ कि आज दिल्ली में रात को बारह बजे से दिल्ली के बड़े अस्पतालों के 350 डॉक्टर्स हड़ताल करने जा रहे हैं जिस का कि प्रभाव हजारों रोगियों के जीवन पर पड़ेगा . . .

अध्यक्ष महोदय : वह आप का नोटिस मुझे मिला था मगर चूँकि केवल एक कॉलिंग अटेंशन नोटिस एक दिन में रखा जा सकता है, दो कॉलिंग अटेंशन नोटिस उसी दिन नहीं रखे जा सकते थे लेकिन चूँकि मैं चाहता था कि वह हो जाय इसलिए आज पांच बजे हेल्थ मिनिस्टर साहब उस का यहां जवाब देंगे ।

12.11½ hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER ALL INDIA SERVICES ACT AND SALARIES AND ALLOWANCES OF MINISTERS ACT

The Minister of State in the Ministry of Home Affairs (Shri Hathi): I beg to lay on the Table a copy each of the following Notifications:—

(i) G.S.R. No. 1322 dated the 19th September, 1964 making cer-

[Shri Hathi]

tain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954, under sub-section (2) of section 3 of the All India Services Act, 1951. [Placed in Library, See No. LT-3369/64].

- (ii) The Ministers' (Allowances, Medical Treatment and Other Privileges) Third Amendment Rules, 1964, published in Notification No. G.S.R. 1601 dated the 31st October, 1964, under sub-section (2) of section 11 of the Salaries and Allowances of Ministers Act, 1952. [Placed in Library, See No. LT-3370/64].

**ANNUAL REPORT OF INDIAN MUSEUM,
CALCUTTA**

The Minister of Cultural Affairs in the Ministry of Education Shri Hajarnavis: I beg to lay on the Table a copy of Annual Report of the Indian Museum, Calcutta, for the year 1962-63. [Placed in Library. See No. LT-3335/64].

**DISPLACED PERSONS (COMPENSATION
AND REHABILITATION) SECOND AMEND-
MENT RULES**

The Deputy Minister in the Ministry of Rehabilitation (Dr. M. M. Das): I beg to lay on the Table a copy of the Displaced Persons (Compensation and Rehabilitation) Second Amendment Rules, 1964, published in Notification No. G.S.R. 1341 dated the 19th September, 1964 under sub-section (3) of section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1964. [Placed in Library. See No. LT-3371/64].

FOURTEENTH REPORT OF UPSC

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): I beg to lay on the Table a copy each of English and Hindi ver-

sions of the Fourteenth Report of the Union Public Service Commission for the period 1st April, 1963 to 31st March, 1964, under article 323 (1) of the Constitution. [Placed in Library. See No. LT-3372/64].

12.13 hrs.

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

'I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 17th November, 1964, has passed the following motion extending the time for the presentation of the Report of the Joint Committee of the Houses on the Press Council Bill, 1963:—

MOTION

"That the time appointed for the presentation of the Report of the Joint Committee of the Houses on the Bill to establish a Press Council for the purpose of preserving the liberty of the Press and of maintaining and improving the standards of newspapers in India be extended upto the first day of the next Session of the Rajya Sabha."

13.14 hrs.

**COMMITTEE ON PRIVATE MEM-
BERS' BILLS AND RESOLUTIONS**

FIFTIETH REPORT

Shri Hem Raj (Kangra): Sir, I beg to present the Fiftieth Report of the Committee on Private Members' Bills and Resolutions.